

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 85
TO BE ANSWERED ON 20.07.2026**

IMPLEMENTATION OF HIGHER PENSION BENEFITS UNDER EPS-1995

85. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the measures taken by Government to facilitate the implementation of higher pension benefits for eligible employees of exempted establishments under the Employees' Pension Scheme, 1995 in accordance with the judgment of the Supreme Court of India in the Sunil Kumar (2022) case;**
- (b) whether the Employees' Provident Fund Organisation has been issued a circular dated 18.01.2025 to facilitate uniform implementation of higher pension benefits in exempted establishments and if so, the features thereof;**
- (c) whether the Government has received any representations from the National Confederation of Pensioners' Associations regarding the implementation of the said circular; and**
- (d) if so, the action taken thereon?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): EPFO has taken action to implement the directions contained in the Hon'ble Supreme Court Judgment dated 04.11.2022 in a time-bound manner. An online facility was provided for submission of applications by eligible pensioners/members for validation of Joint Options.

Yes. Vide circular dated 18.01.2025, inter-alia, clarification has been issued to facilitate uniform implementation. It was clarified that for the exempted establishments the eligibility for higher pension benefits will be determined on the basis of the extant trust rules of the exempted establishment prevailing before the decision dated 04.11.2022. Further, in case the Trust rules are amended post decision dated 04.11.2022 in Sunil Kumar Case, applications of members of such Trusts may not be considered.
